

Prices of Category II and Non-Scheduled Medicines.

6922. SHRI SWARUP UPADHYAY: Will the PRIME MINISTER be pleased to state:

(a) whether the opices of category II and non-scheduled medicines charged by the small scale units are much higher than the prices charged by the organised sector units;

(b) the basis and reasons for exempting small scale units from price control against the recommendations of Kelkar Committee and Hathi Committee and various consumer organisations; and

(c) the steps taken to rectify the situation in the proposed drug policy?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI EDUARDO FALEIRO) (a) : Yes Sir. Certain such instances have come to the notice of the Government.

(b): The basic approach towards pricing of drugs, as enunciated in Drug Policy, '86 was based on the view of the Hathi Committee that there should be more selectivity in the system of price regulation with a view to ensuring fair prices of drugs and formulations. In the case of formulations (other than generic) selectivity could be in terms of (i) Size of the units; (ii) selection of items; and (iii) Controlling Prices only of market leaders in particular, of products for which price control is contemplated. It is on the basis of this approach that Small Scale Units have been exempted from price control in regard to formulations based on bulk drugs listed as Category II under BPCO, 1987.

(c): A Background Note on review of Drug Policy of 1986 has been placed on the Table of House on 12.8.1992, for discussion.

[*Translator*]

Metro Rail in Bombay

6923. SHRI YASHWANTRAOPATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have a scheme to run a metro rail from churchgate to Kolaba and V.T. to Kolaba in Bombay;

(b) if so, the details thereof and the present status of the project;

(c) whether the Government propose to implement this scheme;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) : No, Sir.

(b) to (e): Do not arise.

[*English*]

Allotment of Government Accommodation in Relaxation of Rules

6924. SHRI VISHWANATHSHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of letters received during 1992 from members of Parliament for the allotment of Government accommodation to Government officials in relaxation of rules;

(b) the number of persons to whom such allotments were made;

(c) whether the Government have put a ban